

SHRI SURENDRANATH DWIVEDY:
What did you say ?

SHRI HEM BARUA : We have not heard that.

MR. SPEAKER : I said earlier that you should come here with a regular motion. Now are you hearing me ?

SHRI SURENDRANATH DWIVEDY:
This is a very important issue and I request you to convey the desire of this House to Government that they should come forward to make a statement on this important matter.

MR. SPEAKER : I shall convey this to Government.

SHRI BAKAR ALI MIRZA : The Chinese has occupied certain parts in Kashmir which is much more important and so I gave a call attention notice on this. I have not heard anything about it.

MR. SPEAKER : Whatever is admitted, that is taken up. And the rest are still pending.

SHRI BAKAR ALI MIRZA : You will please consider this also.

MR. SPEAKER : Now, papers laid on the table. Shri Nanda.

12.20 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT ETC. OF THE ORISSA
ROAD TRANSPORT CO. LTD.
BERHAMPUR

THE DEPUTY MINISTER IN THE
MINISTRY OF RAILWAYS (SHRI R.L.
CHATURVEDI): On behalf of Shri Nanda :
I beg to lay on the Table :—

- (1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on

the working of the Orissa, Road Transport Company Limited, Berhampur (Ganjam), for the year 1967-68.

- (ii) Annual Report of the Orissa Road Transport Company Limited, Berhampur (Ganjam), for the year 1967-68,

- (iii) Directors's Report and statement of accounts for the year 1967-68 of the Orissa Road Transport Company Limited, Berhampur (Ganjam) and the comments of the Comptroller and Auditor General thereon.

- (2) A statement showing reasons for delay in laying the papers at (1) above [*Placed in Library. See No. LT 3312/70*]

ANNUAL REPORT ETC. OF THE HINDUSTAN LATEX LTD., NEW DELHI

THE MINISTER OF STATE IN THE
MINISTRY OF HEALTH AND FAMILY
PLANNING AND WORKS, HOUSING
AND URBAN DEVELOPMENT (DR.
S. CHANDRASEKHAR) On behalf of
Shri K. K. Shah : I beg to lay on
the Table a copy each of the following
papers under sub-section (1) of section
619A of the Companies Act, 1956:—

- (1) Review by the Government on the working of the Hindustan Latex Limited, New Delhi, for the year 1968-69.
- (2) Annual Report of the Hindustan Latex Limited, New Delhi, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT- 3313/70*]